

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI, the 15th February, 1979.

NOTIFICATION
INCOME TAX

No.2712 (F.No.404/28(TRO-DOM)/79-ITCC: In pursuance of sub-clause(iii) of clause (44) of Section 2 of the Income Tax Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the notification of the Government of India in the Department of Revenue and Banking No. 1513 (F.No.404/173/76-ITCC) dated 5.10.76 namely: In the said Notification for the words and letters "S/Shri

- | | |
|---------------------|---------------------|
| 1. R.L. Gurnani | 7. M.J. Solanki |
| 2. K.T. Joseph | 8. M.S. Novrekar |
| 3. S.G. Shastri | 9. V.U. Kamath |
| 4. G.A. Hedge Hegde | 10. M.G. Chiplunkar |
| 5. V.P. Dikshit | 11. M.K. Udasi |
| 6. P.K. Kalyan | 12. S.D. Samel" |

the words and letters "S/Shri

- | | |
|---------------------|--------------------|
| 1. R.L. Gurnani | 6. M.J. Solanki |
| 2. S.G. Shastri | 7. M.S. Novrekar |
| 3. G.A. Hedge Hegde | 8. R.C. Chiplunkar |
| 4. V.P. Dikshit | 9. M.K. Udasi |
| 5. P.K. Kalyan | 10. S.D. Samel" |

shall be substituted.

Sd/- (H. Venkataraman)
Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

Copy forwarded to:-

1. All Directors of Inspection including DI(O&MS), New Delhi.
2. The Director, IRS(DI) Staff College, Nagpur.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Accountant General, Maharashtra, Bombay.
5. The Chief Secretary, Government of Maharashtra, Bombay.
6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income Tax, Bombay City-1, Bombay.
8. Bulletin Section (3 copies). 9. Guard File.

Sd/-
Deputy Secretary to the Government of India.

AUTHORISED FOR ISSUE.

Han Sun Varman
ASSTT. DIRECTOR OF INSPN. (RS&P). No. CC/ITCC/2615/674/RSP/79.

*Nagpal.